

ITEM NO.27

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Criminal Appeal No(s). 1180/2022

LAL MOHAMMAD & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 02-05-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Kumud Lata Das, AOR
Mr. Harsh Ajay Singh, Adv.
Ms. Pooja Rathore, Adv.

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR
Mr. Vikas Bansal, Adv.
Ms. Pooja Singh, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records of the case have been received.

Four weeks time, is granted to Ld. counsel for appearing parties, to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

VIVEK SAXENA
Registrar

pm